

O.A.726/93

Dated: 27-9-93

Letter dt. 20/8/93 recd  
from R.W.M.S, regarding  
the case has already  
been handed over to  
Mr. V.S. Masurkar & Co.  
Handling counsel, is  
put up for perusal pl.

27/9/93.

Shri K.S.Kalappa for the applicant.  
Shri R.K.Shetty for the respondent.

Heard both the parties. Learned counsel  
for the respondent Shri Shetty states that the  
alternative accommodation has already been  
allotted to the applicant on 26-8-93 a copy  
of the same is filed with the court. The present  
accommodation will be vacated by 30-9-93  
by the applicant. Since the matter is infructuous  
the case is dismissed.

Rey

28/8

Dasti.

  
(N.K.Verma)  
Member(A)

k

at 27/9/93  
order/Judgement despatched  
to Applicant/Respondent(s)  
on 28/9/93

8/9  
9/10.

or